

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (d) The States of Arunachal Pradesh, Manipur, Orissa and Sikkim have notified the State Rules under the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The RTE Act was discussed with the State Governments in the meeting of State Education Ministers held on 18th June, 2010 and at the meeting of Central Advisory Board of Education (CABE) held on 19th June, 2010. The State Governments/UTs have undertaken the task of implementing the provisions of the Right to Education Act. The RTE Act has come into force from 1st April, 2010.

Applications for new engineering and self-financing colleges

1174. PROF. P. J. KURIEN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of new engineering colleges and new self-financing colleges sanctioned in the last three years for the State of Kerala and the details thereof;
- (b) the total number of applications pending for clearance;
- (c) the reasons for delay in each case; and
- (d) the time by when all such applications are proposed to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As per the information furnished by the All India Council for Technical Education (AICTE), the number of new engineering colleges and new self - financing colleges sanctioned in the last three years for the State of Kerala are as under:

	2008-09	2009-10	2010-11
Engineering	94	114	15
MBA	38	42	7
PGDM	07	07	-
MCA	39	38	1
Pharmacy	33	35	1
HMCT	4	4	1
Architecture	5	5	-

(b) to (d) No application is pending for clearance in AICTE.